

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.173/MP/2026

Subject : Petition under Section 79(1)(a) and (f) of the Electricity Act, 2003 read with Articles 10 and 11 of the Power Usage Agreements/ Supplementary PUAs seeking compensation on account of issuance of GST Notifications by the Government of India and treating the same as Change in Law for 510 MW Solar Photovoltaic (PV) Power Station (Tranche III) under CPSU Scheme Phase II, pursuant to liberty granted by the Commission vide Order dated 31.12.2025.

Petitioner : NLC India Limited (NLCIL)

Respondents : Rajasthan Urja Vikas and IT Services Limited and Ors.

Date of Hearing : **13.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NLCIL
Shri Aashwyn Singh, Advocate, NLCIL
Shri Aniket Khurana, Advocate, NLCIL
Shri Murugan A, NLCIL
Shri Suresh Kumar, NLCIL
Shri Tulasi Kumar, NLCIL
Shri Divya Prakash, NLCIL
Ms. Preethi C, NLCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking a declaration of issuance of the relevant GST Notifications by the Government of India as a Change in Law event and consequential adoption/revision of the applicable usage charges, including compensation towards the additional costs incurred by the Petitioner on account of such Change in Law, in relation to its 510 MW Solar PV Power Station (Tranche III) under CPSU Scheme III.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

- (a) Admit and issue notice to the Respondents.
- (b) The Respondents to file their replies, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within four weeks thereafter.



3. The Petition will be listed for hearing on **13.8.2026**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)